

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 3/2009  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE COMPANY: Union of India

V/s.

M/s. Maytas Infra Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sh. Virender Ganda	Sr. Adv.	} For Respondent Company	
2.	S.K. Giri	Adv.		
3.	Vipul Ganda	Adv.	} For IL & FS and other cases	
4.	Tarun Mehta	Adv.		
5.	Shelly Khanna	Adv.		
6.	Sanjeev Narula	CASE	} - for SEIO	Abhishek
7.	Abhishek Gehai	Adv.		
8.	Ajeet Kumar Srivastava	Prosecutr.	} SAO/DOI	S. Prasad
9.	Sanjay K. Chaudhary	Comptroller Law		

P.T.O.

## Order

Learned Counsel for the Petitioner stated that the appeal against the Compounding order has been preferred before the Madras High Court and in any case the issue of compounding has no bearing in the present proceedings

2. List for arguments on 5<sup>th</sup> October 2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

(A.K. Arora)  
14.9.2016